MR. DEPUTY-SPEAKER : Anything you read cut under rule 377 goes to the Ministry concerned and you get a reply.

PROF. K K. TEWARY: We get a reply. But action is more important.

MR. DEPUTY-SPEAKER : I will convey your views to the Government.

## (viii) Need to take effective measures along Ganga in Bhojpur, Bthar to prevent soll eroslon

PROF. K.K. TEWARY (Buxar): Under rule 377 I draw the attention of the Government towards heavy erosion of vast areas in District Bhojpur of Bihar by river Ganges. As a result of the constantly changiog course of the river, hundreds of villages hare been affected and thousands of farmers have lost their houses and lands. Till recently those who were rich and prosperous have been reduced to utter penury and are left with no alternative but to migrate to other areas in search of new sources of their livelihood. Some of those who have decided to stay on and brave this calamity are involved in endless litigations to establish their claims to the lands which have now fallen on the other side of the river and are claimed by the U.P. farmers because the Ganges forms the natural boundary between the two Seates in this area. During the last decade there have been violent clashes between the farmers from both sides for taking possession of these lands and harvesting the crops sown by the farmers of District Bhojpur, Bihar, although it has been clearly laid down by the Trivedi Commission which was instituted under an Act of Parliament that the ownership of such lands will be decided according to the guidelines determined by the Commission irrespective of the fact whether the claimants belonged to U.P. or Bihar.

I urge upon the Central Government to start massive anti-crosion measures all along the course of the Ganges in Bhojpur in Bihar and effectively intervene in the land disputes between the farmers of the two States.

### 13.37 mer

## ASIATIC SOCIETY BILL

## As Pusued by Rajya Sabla

MR. DEPUTY SPEAKER : Now, we take up the legislative business. Shrimati Sheila Kaul was on her legs. Time allotted was one hour. You had started speaking on that day. You can continue your speech.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): As the Housc is aware, the Asiatic Society was founded on 15th January, 1784 by Sir William Jones, a renowned Indologist and Jurist. The objects of the Society are to organise, initiate and promote researches in humanities and sciences in Asia, to establish, maintain and run research institutions, museums, art galleries etc., to award medals, prizes and scholarships, etc., and to acquire, finance or publish periodicals, books or other literature for the promotion of its objects.

Over the years, the Society has acquired a rich collection of manuscripts, books, coins and art objects. Its library consists of General Section. Sanskritic Section, Islamic Section and Sino-Tibetan and South East Asian Section. Most of the museum collections of the Society have been made over to the Indian Museum, Calcutta. Still the Society has an Asboka Rock Edict, some copper plate inscriptions and a few thousands of coins. The Society has a rich archival collection. For long years, the Society had advised the Government of India on matters of scientific interest and it was the activities of the Society that led to the foundation of various survays like Survey of India, Geological Survey of India, Zoological Survey of India, Botanical Survey of India and Archacological Survey of India.

Recently, however, the activities of the Suciety have declined and the affairs of the Society have deteriorated owing to a variety of administrative and financial reasons. So far as financial affairs of the Society are concerbed, its searces of income ase limiteis.
namely, membership fees and rent from buildings and therefore, the Society has to depend mainly on government grants. West Bengal Government has been giving maintenance grant of Rs. 1.10 lakhs per year. The Central Government has also been giving a maintenance grant on a matching basis and in addition giving grants for development. The overall assistance has ranged from Rs. 1 lakh to Rs. 4 lakhs per year during the last few years. All this assistance, how. ever, is not adequate to :r:aintain the present rich holdings of the Society much less to develop them.

It was in this background that the Society approached the Government in April, 1983 stating that the Society is financially in a very bad shape and suggesting that the Government of India should come to its rescue and declare it as an Institution of National Importance. We held discussions with the office-bearers of the Society. The Society passed a resolution in its meetiug dated 6th June, 1983 regarding holding negotiations for declaration of the Society as an Institution of National Importance. In August, 1983 the Socicty also amended its Regulations increasing the number of nominees of the Central Government on the Council of the Society from 1 to 4; setting up of a Standing Finance Committee etc.

The Society in its meeting dated 5th December, 1983, passed a specific resolution requesting the Central Government to declare the Asiatic Society as an Institution of National Importance and to take expeditious steps in this regard.

Consequent on this, Government was able to increase its assistance to the Society from Rs. 3.96 lakhs in the past to Rs. 14 Jakhs. In addition, the Government also gave a special grant of Rs. 4 lakhs in connection with the Bi-centenary celebrations held from 11th January to 15th January 1984. The Bi-Centenary Celebrations were inauguratad by the Prime Minister of India who bad announced Government's intention to declare the Asiatic Society as an Institution of National Importance while maintaining alco its autonomy. I wish to recall that Hon'ble Members of this House had also expressed their concern for improvement in the affairs of the Society. Thus on 24-3-1983,

Shri Indrajit Gupta, M P. had asked a question about Society's administration. On 11.8.1983, Sarvashri R.R. Bhole and A.B. Vajpayee had asked a question regarding action proposed to be taken by the Government to restore the importance to the Society. On the same day, Sarvashi R.P. Das and Suraj Bhan had asked an Unstarred Question regarding a Resolution passed by the Suciets. I am very glad that I am bringing forward a Bill for this purpose, which I am sure, would receive unanimous support from all the Sections of the House.

The Bill is a short Bill. The constitution of Asiatic Socicty which is a Society originally registered under the Societies Registration Act, 1850 and deemed to be registcred under West Bengal Societies Registration Act, 1961 is not in any way being affected. But a framework is being created so that as an institution of national importance, it scceives adequate funding, and utilisation of these funds is properly supervised.

Cluase 2 of the Bill is the main clause which dewlares the Asiatic Society as an institution of natione! importance. Clause 4 of the Bill provides for grants, louns etc. to be given to the Suciety for enabling it to dascharge efficiently its various functions. Oither Clauses deal with various aspects of control and incidental matters.

A perusal of various provisiens of the Bill would indicate that an eflort has been made to maintain a balance between autonomy and accountability of the Justitution. Governmert powers of control are the minimum necessary and they would be used only in the best interest of the Society and with a view to ensure proper maintenance and development of this rich national heritage.

I have no duubt that the Bill will receive unanimous support from the House.

I move that Asiatic Society Bill, 1984 as passed by Rajya Sabha may be taken into consideration.

MR. DEPUTY.SPEAKER : The question is:
"That the Bill to declare the institu-
tion known as the Asiatic Society having at present its registered office in Calcutta to be an institution of national importance and to provide for certain matters connected therewith, as passed by Rajva Sabhä be taken into consideration."

Ithink there is an amendment to the motion for consideration by Shri Mool Chand Daga. Are you moving ?

SHRI MOOL CHAND DAGA (Pali) : I beg to move :
"That the Bill to declare the institution known as the Asiatic Society having at present its registered office in Calcutta to be an institution of national importance and to provide for certain matters connected therewith, be refersed to a Select Committee consisting of 7 members, namely:

1. Shri Satish Agarwal

2 Shri Xavier Arakal
3. Smt. Sheila Kaul
4. Shri Sunil Maitra
5. Shri Rap Vilas Paswan
6. Shri A.T. Patil ; and
7. Shri Mool Chand Daga
with instructions 10 report by the first day of the Monsoon session, 1984.

I should be allowed to speak.
MR. DEPUTY SPEAKER : When you get a chance you can speak Now, Mr. Giri. The time allowed for this Bill is one hour.

SHRI SUDHIR GIRI (Contai): Sir, I welcome the decision of the Government to declare the Aslatic Society as an institution of national importance (Interruptions)

SHRI MOOL CHAND DAGA : Sir, my amendment is to refer this to the Select

Committee. I should be given a chance with regard to my amendment.

MR. DEPUTY-SPEAKER : This amendment is for the consideration Motion as I said. I wanted to know whether you aro moving. You said that you are moving. You will be given a chance to speak on your amendment also. Anyway, you are not the first speaker.

SHRI MOOL CHAND DAGA : If the. Bill is to be referred, then why should I not speak first? Since my amendment wants the Bill to be referred to the Select Committee, I should be given a chance to speak.

If my motion is thrown out then further discussion may take'place.

MR. DEPUTY-SPEAKBR: You want to speak on this. Alright.

धी मूल चन्द हागा(नाली): उपाध्यक्ष महोदय, में आपसे एक ज्रात की अपील कसंगा, वैसे आप किसी बिल को देखते तो होंगे, लेक्किन इस जिल के कुछ कलाजेज को आव जरूर पढ़ लें। और यह इसलिये कह रहा हूं कि आपका अनुभव कम नहीं है। इपलिये मेहरबानी करके इस बिल को पढ़ै। और तमी सदस्पों तथा मंत्री महोदय मे कहूंगा कि में अपकी भावना की कद्र करता हूं, एक अच्छा कदम है, लेकिन इस बिल को जिसने ड्राफ्ट किया है और जिस ढंग से पेश किया गया है इससे किसको लाभ होगा ? उपाष्यक्ष जी, आप भीं कभी-कभी इन्टरफीयरेंम कीजिये और अगनी तरफ से अ丁ंडंस दे दीजिये। यद्र बित किस प्रकार से ड्राफ्ट हुआ है ? मंत्री महोद्यय की भावना की में कद्र करता हूं, वह एह़ती हैं कि पुरानी कलाकृतियों और पांडुलिवियों की सुरक्षा हो । लेकिन किसके लिये ?

यह संस्था 1784 में बनी। ठीक 200 साल और 2 महीने बाद सरकार का धान गया। अच्छी बात है। जब हृमकी दुर्दशा हो गई तब आपने उसके लिये कदम उठाया। आप एक बात को देखिये कांस्टीट्यूपन में। बह कांस्टीट्यूशन है वेस्ट बंगाल सोसाइटीज रजिस्ट्रेशन ऐकट, 1961

के तहृत बह्द संख्षा रजिस्टर हुई। देकेन्ड लिस्ट आाफ कांस्टीट्यूफन के अन्दर सेन्ट्रल गवर्नमेंट को इसको लेने का अधिकार नहीं है। पहु स्टेट सबजेक्ट है, सेन्ट्र्ल सबजेष्ट नहीं हैं। अगर बाप लिस्ट देखेंगे, सेकेन्ड लिस्ट तो म्रलूम होगा, स्टेट लिस्ट 7वां शेड्यूल, में पढ़ रहा हूं 32 :
> "Incorporation, regulation and winding up of corporations, other than those specified in List I, and universities : unincorporated trading, literary. scientific, religious and other societies and associations ; cooperative societies."

यह सोसाइटी जो रजिस्टर हुई है, उसका रजिस्ट्रंघन द्रुआा है वेस्ट बंगाल सोसाइटीज रजिस्ट्रेशन ऐेक्ट, 1961 के तहा । पावर नहीं है सेन्ट्रल गबर्नमेंट को कि इसे से सके या कुछ अक्षेप कर सके। ऐन्टायरली यह सबजेकट वेस्ट बंगाल सरकार का है। आप इस बात को ध्यान में रखें।

दूम्परी बात है कि कंसे करना चाहीते हैं। मंभी महोदय ङनमें क्या चाहतनी हैं ? अाप बलाज (2) पढ़िये। कोई भी मुझे बता दे क्या इस प्रकार की लैंगुएज लेकर आयेंगे ?

ला डिपाटंमेंट ने छसे एपूर किया है तो में उसकी बड़ी तारीफ करुगा।

> Whereas the late William Jones founded on the 1 th day of January, 1784 , an institution in Calcutta which is now known as the Asiatic Society and the objects of which are such as to make the institution one of national importance, it is hereby declared that the said Asiatic Society is an institution of national importance.

What is the necessity of this? There is no necessity. It comes in the statement of objects and reasons.

1984 में एक्ट में ला किपाटंमेंट क्या हिस्ट्री लिबता है । सैक्षान क्लाज में कहीं हिए्दी निखी

## जबी है वह्ह मंने आज़्र देखा है।

मेरे अमेंउमैंट का मतलय यह्ह था कि बहुत काटर हो अप्रसका नाम रख लीजिये। यद हो सकता है, इनको जंच गई, बेर ₹्होंने अपना अमिन्मेंट दे दिया। मेरा अर्मेंमेंत्र यह है-

> The institution known as Asiatic Society in Calcutta is hereby declared as an institution of national importance.

लेकिन आपने हिस्ट्री लिख दी। बाखिर आप इसका फंभर्गानग बेखिये। खापने प्लानित बोर्ठ बनाया। प्लान्नग बोडं क्या करेगा-

What is the function of Planning Board ?-To advice the Central Govirnment.
'For the purpose of advising it with res. pect to the Planning and implementation of the developmental programmes of the Society and other matters concerning the society, the Central Government may, by notification in the Official Gazette, establish a Board to be called the Pianning Board.: 'The Board shall consist of a Chairman and such other members as may be aprointed by the Central Goverument.' What is the qualification for Chairman and Members? Number unspecified. Period, not'specified. Powers unlimited.

यद्र ललानिण बंटं बनेगा या नहीं, लेकिन इन्होंने वशा दिया।

यहृ बया आपने प्रोवीजो दिया है, इसमें बलाज देख्खिये।

यद्ह लिमिट लंस है, कोई नहीं का सकता कितऩा होगा।

अब प्लार्नय बोर्ह से काम नहीं चला तो क्लाज 9 देखिये -

There is already a society functioning ; in is a registered society; You have provided Planaing Board. After Planning Board,
comes this provision :
The Central Government may, by notification in the Official Gazette, constitute as many committees, as and when it considers it necessary, consisting of such number of persons as it thinks fit to appoint thereto and assign to each such committees all or any of the following duties."

The Government will constitute as many Committees as it deems fit. How many members? As they think fit. Is it desirable to give powers to Government like this? The Bill should be specific.

## Clause 9 says :

"The Central Government may, by notification in the Official Gazette, constitute as many Committees, as and when it considers it necessary...."

That means, the Government would do it, as it likes. And then it says:
"....consisting of such number of persons as it thinks fit.

Again, no limit on persons.
MR DEPUTY-SPEAKER : Your amendment is regarding sending this Bill to a Select Committee. You must convince the House as to why you have demanded this. But, I have not beard you saying anything about that.

DR. VASANT KUMAR PANDIT (Rajgarh) : He is giving reasons why it should be referred to a Select Committee.

SHRI MÓOL CHAND DAGA: I want this Bill to be sent to a Select Committee so that it can go into the various points being raised by me.

As I said, the number of the members of the Committees, the qualification of such Members etc. have not been indicated. That means every Tom, Dick and Harry can become a member of the Committee.

Clause 9 (3) says :
undertake any work suegeated by any committee referred to in sub-section (1), it shall give to the Central Government its reasons for not so agreeing."

Then, there will be a review Committee. Planning Board is there ; Committees are there, and then a Review Committee is there. Clause 10 says:
"The Central Government may, by notification in the Official Gazette, constitute a Committee consisting of such number of persons as it think fit to appoint thereto for the purpose of viewing the work done by the Society....

Again, who will be the members? How will they review the work? This is not mentioned. What would be the procodure to be followed etc.

सारा खर्चा प्लार्नग बोर्ड, कमेटीज और रोष्यू कमेटी पर होगा। आडिट आपका ही है। वेस्ट बंगाल सोसायटीज एक्ट में गवर्नं मेंट को पावर दी गई है कि वह पूरी जांच कर सकती है। रीष्यू कमेटो बनाने की क्या जहरत है ?

इस प्रकार को कमेटीज के लिए केषल 41 लाख कृ,ये दे रहे हैं। यह 41 लाख रुपये इन कमेटीज के खर्चे के लिए दे रहे हैं, कमेटीज के काम के लिए दे रहे हैं या प्लानिंग बोर्छ के लिए दे रहे हैं ? और इससे उसका परपज क्या सर्व होगा, छस पर आप गोर फरनाइए। आपने वह्रां तक कह् दिया :

Clause 12 (2) says :
"Any directions issued under this section shall have effect, notwithstanding anything contained in any law for the time being in force or in the memorandum or regulations of the Society."

You say that the directions will over-rule the law. If the Government issues a direction, it will over rule the law. The law is there. But you say, "No ;.... by the directions of the Government."

## यह्ह किस प्रकार से होगा ?

Any direction can over-rule the law. The direction is not a statutory direction. What kind of direction is it, that it can over-rule the law?

## इसके बाद आपने एक बड़ा कलाज दिया है।

Now clause 14 says :
> "The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in the mernorandum or regulations or the West Bengal Socicties Registration Act, 1961 or any other law for the time being in force."

यह कल।ज 14 में जो कहा है वह कंसे हो सकता है ? कांस्टोच्यूगन साफ कह रहा है, वेस्ट बंगाल का रfिस्ट्रेशन ऐेपट साफ कह्द रद्वा है कि

They cannot interfere with it.
स्टेट ने जिसके अन्दर कोई ऐेट बनाया है उसा के अन्दर आग कंसे इन्टरफेगर कर सकते है ?

I would request you to read clause 14 again.

मैं आयसे एक्र अंज करना चाहता हूं कि पद्र
 है। इसमें केवल खर्ना होने के लिवाय और कंशई वत नहीं दिब्बती। वह्ह च्चल राय दें। ओर अपके पास जहां रुपये की कमी है वहां आप पहू कर रहें हैं। फिर आप देलें :

Every rule will be laid on the Table of the House.

MR. DEPUTY-SPEAKER : Nuw you should come to your amendment.

1403 hrs.
[SHRI N.K. SHEJWALKAR in the Chair]

SHRI MOOL CHAND DAGA : I quote
from rule 234 of the Rules of Procedure and Conduct of Husiness in the Lok Sabba. It says:
> "(1) Where a regulation, rule, sub rule, bye-law etc. framed in pursuance of the Constitution or of the legislative fuactions delegated by Parliament, to a subordinate authority is laid before the House. ..."

कितने सेक्शंस इस तरहु के निक्ल चुके हैं। है इस कमेटी का चेय रमंन रहा हूं मुस्रे मासूम है।

All rules and regulations which are framed under any legislation, ie. for which powers have been delegated, will be laid on the Table of the House.

## आवने इसमें ₹पा किया है

Only rules will be laid.
I now read fiom the 7th Report of the Sixth Lok Sabha's Cummittee on Subordinate Legislation. Paragraph :6 says :
"The Committee reiterate their earlier recommendations on the subject and desire that like rules, regulations should also be laid before Parliament...."

I would request you to listen to this.
I am reading from page 10 of the Seventh Report (Gith Luk Sabha) of the Committee on Sutordinate Legislation. It reads as under :

[^0]with which they are administratively concerned, and to incorporate suitable provisions for publication and laying of regulations in those Acts which do not contain such provisions. The Committee desire the Ministry of Law/Department of Parliamentary Affairs to issue necessary instructions to all Ministries/ Departments of the Government of India to this effect."

मैं यद्र अर्ज करना चाहता हूं कि इस बिल की जो मंशा है वह बहुन अच्छी है। आपने 15 लाख डेवलपमेंट के लिए दे दिया है, 21 लाख रुपया इस संस्था को चलाने के लिए भी दे रहे हैं लेकिन इसकी फंर्शर्शनग के लिए भापने जो प्रावधान रखे है वह्ट हमें ठीक नहीं जंचते। दसीलिए मिंने सजेस्ट किया है कि आप दस-पांच दिन के लिए ही इस तिल को सेलेक्ट कमेटी में भेज दीजिए । वहां पर मंत्री जी और उनके एक्सपट्ंस भी बंठ जाएंगे। सेलेक्ट कमेटी छान-त्रीन करके अपनी रिपोटं दे देगी। इससे में ममझता हूं कोई नुकसान होने वाला नहीं है। एक संस्था जो दो मी साल पुरानी है, उसका आप उत्थान करना चाहते हैं। आप मेहरबानी करके ₹च बिल को सेलेक्ट कमेटी में भेजने का घोड़ा ता कषष्ट ओर उठा लीजिए ताकि उस संस्था का वासनविक रूप में उत्थान हो सके वरना यह बिल रेढ-टेपिंगम के चककर में फंसकर रह जायेगा। ऐसा लगता है अपपने सोसायटीज ऐषट का भी अच्छी तरह रो अध्ययन नहीं किया है। आण किसी मोसायटी को हस प्रकार से ओवरथो नहीं कर सकते हैं। जैमा कि आपने कहा है, आग सोसायटी डिजालन कर सकते है ——म समझता हूं यहु सपने की बात है।

अन्त में में आपसे अपील करूंा कि इसमें प्रेस्टिज का कोई सवाल नहीं है, यदि आप 10-15 दिन के लिए इस बिल को सेलेष्ट कमेटी में भेज दें तो कोई अनुचित बात नहीं होगी। सेलेक्ट कमेटी में अापको मालूम हो सकेगा कि किसी ने भी सीरियसली इस बिस पर अपना माइन्ह एप्लाई नद्दीं किया है। यह जो वैठली ड्राफटेड बिल है वह्ह हमारा पर्षज सबं नहीं करेगा। छसलिए मेह्टखानी

करोे अप इसको एक सेलेक्ट कमेटी में भेज दीजिए तो बह्हुत अच्छा रहेगा। हसमें कोई बुरी बात नहीं हैं।

SHRI SUDHIR GIRI (Contai): I have given a number of amendments to the various clauses, namely, amendments nos. 10 to 20.

The decision of the Central Government to declare the Asiatic Society as the institution of national importance is welcome; and to implement the decision in practice, they have brought forward this Bill. The Asiatic Society has a very glorious past.

The Society is famous for the so many scientific surveys, conducted by it, for example the trigonometric survey, the zoological survey and the botanical surveys. All these surveys are important in our present-day life and this institution has done good work, in furtherting the intention of its founders in conducting all these surveys. Not only this. They also started the Indian Science Congress in 1913 in India. Therefore, it has lot of importance, as well as its historic past.

As far as I know, at present the Society has got about 42,000 manuscripts, of different languages, most probably of all the Indian languages. Even Tibetan and other Asiatic language manuscripts are also to be found in it. There are two lakhs of books, including some periodicals in it. About 24,000 old coins'are there and of them about 124 are gold coins. Therefore, this Society is of much importance. There is no doubt about it. The decision of the Government in this regard to declare it an institution of national importance is, therefore, welcome.

But I am only concerned about the autonomy of the institution. If you kindly go through the different provisions of the Bill you will find that the autonomy of the Society is being taken away. Most probably in February this year the Prime Minister participated in the Bi-Centenary celebrations of the Asiatic. Society in Calcutta. She declared that the autonomy of the Society would not be disturbed, on any ground. The, present hon. Minister for Education also declared that the autonomy would be preser-
ved. But if you go through the provisions laid down in clauses $8,9,10$ and 13 of the Bill you will fad that the autonomy would be taken away. I am concerned about the economy. The reason is that the acholars who were in the Society, who were enumerated by the Society were encouraged by the Society and they could act freely as there was no bureaucratic interference in the affairs of the Society. If bureaucratic interference in the affairs of the Society is permitted, then I think the autonomy of the Society will be taken away, as well as the efficiency and the encouragement given to the scholars will also be lost.

Why I am saying this in, an hon. Member, Shri Daga, pointed out that the West Bengal Government could have taken over the management of the Asjatic Society. But the reason is the West Bengal Government has no financial capability and they requested the Central Government, who have now come forward to render financial assistance to the Society. But in this case I strongly object to formation of the Planning Board and the manner in which the Planning Board would be formed. The Central Government will nominate the Members on the Planning Board and the Planning Board will be entrusted with the task of guiding the Society. It has been laid down in several provisions that if the Society does not agree with the task and work formulated by the Planning Board, then the management of the Society can be taken over by the Central Government. This clearly points out how the autonomy of the Society will be taken away.

There are several societies or institutions of ancient glory, which have preserved thousands of old manuscripts. While the Central Government has agreed to provide financial assistance to the Asiatic Society, I would urge upon them to also provide financial assistance to old institutions like Thanjavur Maharsja's library which has a collection of 75,000 manuscripts, Madras Oriental Library which has also several thousand old manuscripts, and Sapru House and Banaras Sanskrit University which have also preserved such manuseripts. At present there are scientific ways of preserving books and manuscripts. If the Central Government takes suitable steps to precerve those
manuscripts in a scientific way, then that would help the Indian society to a great extent. I, therefore, urge upon the Government to take necossary and immediate steps to preserve these old manuscripts in different languages.

In this connection, I would also point out that the Central Government should make it a point that the Asiatic Society should maintain those high standards which it was maintaining in the past. While the Planning Board, different Committees and the Review Committee will be there, at least the very functioning of the Society should be commensurate with the high standards that it maintained in the past.

I do not plead for the autonomy of the Society so much, because by autonomy I do not mean that the Society would not resort to any discoveries and inventories and still they would squander away money. Therefore, $l$ do not support this type of autonomy. I want that the Society should be allowed to work as freely as they were in the past. And researchers and scholars should be given impetus to resort to humanistic studies.

In conclusion, I would like to point out that the Society should place the men of high calibre, who have special interest in humanistic studies, on the Planning Board because only the bureaucrats will not serve the purpose. Otherwise, there would not be impetus for the researchers and the scholars who would work in the Socicty.

Lastly, I would request the Government to make available substantial amount of funds to the Society as and when they genuinely require them. I do not want that the Central Government should squaader away money but I want that the actual needs of the Society should be felt and in this regard the Society should be consulted by the Central Government while the Planning Board and the different committees are constitured. With this I conclude. Thank you.

आाजार्य भगबान हेत्र (बअमेर) : समापरित जी, एकिपाटिक सोलाती किषेयक को भेष किसा गया


## तैयार किया गया है, उसको बढ़ी सूम-बूह से तैयार किया गया है।

हमारे माननीय खाषा जी ने जो बात यहां रखी उससे मुन्ने ऐसा लगता है कि उन्होंने या तो इसको पढ़ा नहीं है, या इसे समझा ही नहीं है । $\begin{aligned} & \text { दोंकि जो }\end{aligned}$ नियम बनते हैं, उसमें सभी कुछ का जाता है। बोडं की बात कही, बोर्ठ तो अलग से ही बनता है। सोमायटी का रजिस्ट्रेशन किया जाता है, उस समय ये नियम बनते हैं और यह निश्चित किया जाता है कि कितनी संब्या में, किसको और कैसे लिया जाए।

दूसरी बात, बंगाल के माननीय सदस्य ने कही। उन्होंने पह्ह स्वीकार किया है कि इस संस्था की आर्थक स्थिति खराब थी, इसलिए बंगाल सरकार ने हूसे लेना अपनी प्रक्ति के जाहर समक्षा। एक अन्तर्रष्ट्रीय अनुसंघान संस्था जो कि दो सो साल से काम कर रही हो, उसकी यदि अवस्था जोर्णशीण हो जाए, उसके रम्बरखाव की कोई व्यवस्था न हो तो उसके लिए भारत सरकार का चितित होना स्वाभाविक ही है। ठागा जी ने इस बात को गययद समझा नहीं, शिक्षा मंत्री जी ने जो बयान यहां दिया है. उसमें इस बात को साफ कहा है कि इस सोसाइटी के जो संचालकगण थे, उन्ट्रोंने केन्द्र सरकार से अपील की ओंर प्रार्थना की। उनकी प्रार्थनः पर, यहां से वहां अधिकारी गये। जब कोई भी मोसाइड्री स्थापित की जाती है तो चन्द लोग मिलकर उस सोसाइटी के निगम बनाते हैं ओर नियम बनाकर सोपाइटी एक्ट के अधधार पर उसका रजिस्ट्रेशन कराते हैं। जो सोसाइटी का रजिस्ट्रेशन कराते हैं, वे समर्थ व्यक्षित होते हैं और समर्थ व्यक्तियों ने स्वयं प्रस्ताव पास फरके भारत सरकार से प्रार्थना की कि इसको ले लिया जाए। फिर इसमें किसी को आपस्ति क्यों हो, यह मेरी समझ्न में नहीं आता।

यहु विल्कुल साफ है कि जिन्ह्रोंने इस संस्था को बनाया, जो इसे चलाते आ रहे चे, उन्होंने ही प्रस्तात्र रबा और उसे भारत सरकार ने स्वीकार किया। भधान मंर्री जी ने ह्वयं उसमें दचि ली।-

उन्होंने बेखा कि यह एक अन्तर्राष्ट्रीय संस्थान है, इसमें अनुसंधान का, रिसर्ष का काम बहुत बढिपा हो सकता हैं। इसका एक बहुत बढिया पुस्तकालय है, बिर्लन्न है, पुस्तकालय की अल्मारियां हैं, पुस्तकें हैं उन सबका नख-रखाव करना है, जिल्द बंधी का काम होना है, फोटो-स्टेट करानी है, उस सबको देखते हुए भारत, सरकार ने यह कदम उठाया। में भी एक बात वहां गया था, शिक्षा मंत्रांलय की कंसलटेटिव कमेटी का सदस्य होने के नाते। छस पर इस कमेटी में भी चर्चा हुई थी और उसमें सभी सदस्यों का यह्ट विचार था कि भारत सरकार इसको अपने हाय में ले छोर इसको एक अन्तरराष्ट्रीय अनुसंध्रान केन्द्र बनाया जाए।

यह् जो विधेयक लाया गया है, यह्ह बहुत सोचसमझ्सकर पेला किया गया है और इसे उचित अधिकारी द्वारा तैयार किया गया है। इस तरह की बात कहना कि इसे किसी ऐरे-चंरे नत्थू-बंरे ने वनाया है, और यह बात कोई पार्लियामेंट का मेम्बर इस हाउस में करे, यह मेरी समझ के बाहर है। जो शिक्षा विभाग में अधिकारी बंठे हैं, वे कोई साधारण अधिकारी नहीं हैं। इसके लिए जो कमेटी बनेगी, उसमें कोई साग-सब्जी बेचने वाले व्यक्ति नहीं रखे जायेंगे। जो लोग रखे जायॅंगे, उनको शिक्षा मंत्रालय देसेगा।जो बोर्ड बनेगा, समिति बनेगी, उसमें जो अनुसंधान करने व!ले हैं, विद्वान् लोग हैं, रिसर्च करने वाले हैं, जो साहिस्य, कला ओर इतिहास में रुचि रखते होंगे उन्हीं को इसमें रखा जायेगा। डागा जी ने पहले तो यह आपति उठायी कि समितियां बनायी गयीं, बोर्ड बनाग्रा गया, फिर वे यही चाहते हैं कि इसे किसी सेलेक्ट समिति को संँप दिया जाए। यहृ बिल्कुल साफ है इसके बारे में कमेटी में विचार करके, एशियाटिक सोसाइटी के लोगों ने और भारत सग्कार के उच्च अधिकारियों ने मिल करके, कई दिनों के अनुसंधान और विचार विमर्श के बाद, चर्चा करने के बाद, इस बिल को तैयार किया और इसे यहां पेक्र किया गया है। मैं उसके लिए भिक्षा मंन्री जी को बौर माननीष प्रघानमंनी जी को धन्यवाद देना चाहता हूं। प्रधान मंनी जी ने वहां पर जाकर स्थिति देषेी बोर इसको अन्तरराष्ट्रीय

अनुसंघान के लिए बनाने में इच्छा व्यक्त की \&ोर भारन सरकार उसके अनुसार कार्य कर रही है, इसके लिए मैं सरकार को धन्पबाद देना चाहता हूं । इससे संसार भर के लोग वहां पर रिसर्चं करने के लिए आ सर्कें। में एक अनुरोध ओर करना चाहता हूं कि जो लोग रिसर्च करने के लिए आते हैं उनको छाग्रवृत्ति तो दी जाती है, छसके सायसाथ उनके रहने और बाने की वपवस्था भी उचित प्रकार से की जानी चाहिए। जिससे वे निश्चित होकर रिसर्चं कर सकें। इस तरह की ठ्यवस्था आप करना चाहते हैं या नहीं। इसके अजावा पुर्गनी पांडुलिपियों को फोटो स्टेट करने की व्यवस्या की जाए ताकि वे सुरक्षित गहृ सकें। कगा इस बारे में सरकार ने कोई योजना बनाई है। ह्स्तलिखित पांडुलिषियों को प्रकाजित किया जाए जिससे बिद्वान लोग उसका अध्ययन कर सक्षे। प्रत्येक के लिए कलकत्ता जाकर रहना और अछपयन करना संभव नहीं है, इसलिए इनका प्रः गान आवश्र्यक है।

अभी माननोय मंत्री महोदय ने बताया कि "इस्ल।मिक" एक अलग से कक्ष र्वापित किया जा रहा है। में जानना चाहता हूं कि संसार की अन्य भाषाओं की किजानें भी वहां गर हैं। संसकृत है, बंगला भाषा है, इस प्रकार ओोर भाषाएं भी हैं। किन-किन भापाओं के लिए अलग से क.क्ष बनाए गए हैं, इसकी जानकारी देने की कृपा करें।

इन शक्दों के साथ में दस विधेयक का स्वागत करता हूं और चाहाता हूं कि यह्ट एक अन्तर्राष्ट्रीय रिसचं सेंटर बने । संसार भर के विद्धान भारत्त में आएं ओर भारत की संसकृति का प्रचार हो।

प्रो० अजित कुमार मेहता (समस्तीपुर) : सभापनि जी, साधारणत: इस विधेयक का समर्थन किया ही जाना चादिए ओर मैं भी इसका समर्थन करता हूं। किन्तु कुछ बातें हमारी नजर में इस तित में धई हैं, जिनकी ओर मंनी जी का ध्यान आकाषित करना चाहता हूं।

यह सही चे कि एशियाटिक सोसायटी का अतीत गोरवमय और महान रहा है उसको हमें कायम

रखना चाहिए। जब आधिक समस्याएं इस संस्थान के जामने कायीं तो केन्द्रीय सरकार आगे बढ़ रही है, यह सहारा देने का प्रयास सराहीनीय है। इसके साष-साय जो प्रफ्न ठागा जी ने और हूसरे वक्ताओं ने उठाए हैं कि इस संस्थान की स्वायत्तरा कायम रहनी चाहिए, उसकी ओर भी ध्यान दिए जाने की आ्राषएककता है। अाधिक समस्याओं को सुलक्षाकर उसकी स्वायत्तता का अपद्रणण हो जाए तो इससे संस्था की परंपरा ही समाप्त हो जाएगी।

अतीत में जो उर्थक्ति इस संस्था का सदस्य बनने में गोरव प्राप्त करना था, जो इस संस्था का सदस्य होता था वह्ह संस्था का सदस्य होने के नाते उसकी प्रसिद्धि हो जाती थी। वैसी स्थिति में विधेयक में जो बोर्ह का प्रावधान रहा गया है और सदस्यों की पोग्यता निर्धारिच नहीं की गई है, पह्ट बात मेरी समझ में नह़ंं अती कि उनकी योग्यताओं को कौन निर्घारित करेगा ? इस पर हृमें गंभीरता से विचार करना जाहित। क्या वह् सारा का सारा काम मंचलय के न्यूरोक्ट्म को ही सोप दिया जापेगा ओर अगर पेसा हुआ तो क्वा यह् शिध्धाविदों के प्रति न्याय होगा? अभी हागा जी ने कहा था कि इस संस्था का वं तीकरण सोसायटीज एवट में द्नुआ है। इसलिए, इस पर भी रोचना चाहिए। यह संस्थान पईिचमी बंगाल में है, इसनिए इसके उत्थान और इसकी परम्वरा को कायप करने के लिए तथा सही संचालन के लिए् परिचमी बंगाल सरकार का सहीयोग अपेक्षित है। इता बात का ध्यान रस्बना चाहिए कि कभी भी इता मामले में कन्प्रटेग़न खड़ा न हो।

MR. CHAIRMAN : The Registration Act is only meant for registration of the society.

PROF. AJIT KUMAR MEHTA: It is correct, but normally, except that everything will fall under the jurisdiction of that particular Government. That is why I am simply suggesting this to the Government.

बहुछा यह्द वेबने में आया है कि जस मी कोई ऐसा संस्था बनती है जिसमें बोर या कमेटी की

व्यवस्था होनी है तो उसके सबंस्यों की योग्यता के बारे में कुछ मी निर्धारित नहीं किया जाता। हमारे यहु† ऐसी परिपाटी चल पड़ी है कि उब भी कोई राजनीतिज संसद या विधान सभा में असफल हो जाते है, लेकिन उनकी पहुंच किसी प्रभावश्याली व्यकित तक है तो उनको ऐसी संस्थाओं में रख दिया जाता है। जंसे, โिजराषोल सोसायटी में समी रिदायंडं लोगों को र्ब दिया जाए।
\&ी हुरीइ रोबत : आपका मी कभी नम्बर आ जायेगा।

आधायं भगवान बेव : पहले पढ़ाते थे, अब यहां आ गए हैं।

प्रो० अधित कम:र मेहता : नाजरापोल सोसायटी में घरण लेने की बात आए लोग सोच सकनें हैं। मे, अभी काम करने में सक्षम हूं। इडलिए, मैं इसमें महीं हूं। विल को देग्दे से पता चलता है कि इसमें प्लानगग नोर्ड की ठगवस्था की गई है। इम सस्था में कोन्सिल की व्यवस्था पहले से ही है। ल्लार्निण बोड ही इसके बारे में सोचसमझकर सलाहु देंने का काम करेगा तो कांन्सिल
 बोडं की जो ठववस्वा की गई है, उसकी कोई आवश्यकता नही धी। यह कार्य इस सोसायटी की कोन्सल को ही सोषा जा सकता था। वह इसको भली प्रकार कर सनती थी। 36 लाब की उ्यवस्भा की गई है। मुके उर है कि कही यह् सारा या इसका अधिकांश भाग प्लाॅनग बोर्ड और कवेनिदों पर ही प्रव्च न हो जाए धरर आपका जो मंशा अरिथि संक्ट को दूर करने का है वही जहां का तहां रह जाए।

धारा $13(i)$ में आपने लिम्बा है :
-doubt without just or reasonable cause, has made default, etc.'

उदधारा (2) में आपने लिखा है :
The council of societies has exceeded or abused Powers in relation to the. society or any part thereof.

जन आपने इसका प्रावधान किया है तो कौन इसका निर्णय करेगा ?

> Who will decide that the society has done certain thing whout just or reasonable cause and made default and who will deceide that the society has exceeded or abused the powers?

क्या आपने इसमें कहीं प्रावधान किया है कि यह कोन निर्णय लेगा ? निशिचत रूप से आाका मंशा वही है कि यह निर्णय आपके मंत्रालय के ब्यूरोकेंट सें। ऐसी बात है तो कगा यह नोकरशाही का वर्चंस्व नहीं होगा शिक्षा विदों के ऊपर ? इससे आपका जो मंशा है क्या उसकी पूति हो सकेगी?

अगका मंशा अचछा रहा होगा। लेकिन मुझे श्रक है कि आपको उसमें कामयाबी मिलेगी क्योंकि विधेयक में आपने इतने प्रावधानों की भरमार कर दी है कि ब्यूरोफ्रेसी के वर्चस्व की गुंजाइश बहुज ज्यादा हो गई है। कमेटी के ऊपर कोई लिमिटेशन नहीं लगाया गया है। इससे कहीं यद पारकसन ला दृष्टान्त न हो जाए। इसका बापको ध्यान रखना है।

इस विल का मैं समथंन तो करता हूं किन्तु जो बातें मैंने कही हैं उन पर आप गम्भीरता से विचार करें। साथ-साथ आपकी नजर में में विहार के दरभंगा जिले में स्थित कामेश्वर सिंह् संस्कृत लाइश्रेरी का केस लाना चाहता हूं. ज़हां बहुत बहुमूल्य प्रन्थ संकलित हैं और जिनके देख-रेख्य की व्यवस्था करने की जरूरत है। वह भी राष्ट्रीय महृत्व का संस्थान है। म्ं आपा करता हूं कि उस पर भी आपाप ध्यान देंगे।

घन शब्दों के सांथ में इस विल का सिद्वन्तत: समर्थन करता हूं।

MR. CHAIRMAN : The time allotted for this Bill is only one hour. About forty minutes are already over. I would request the hon. Members to be very brief.

[^1]DR. VASANT KUMAR PANDIT : lt is an important bill. The time may be extended.

MR. CHAIRMAN : Let the allotted time of une hour be over. Let that stage come. Only then I can seek the views of the House for extension of time.

Shri Girdhari Lal Vyas.
घो गिरधारी लाल क्यास (भीलवाड़ा) : इस विधेयक का मैं समर्थंन करता हूं। जिस प्रकार से इस बिल का ड्राईंपग किया गया है, कुछ माननीय सदस्यों ने इस पर अपनी आपत्तिगां प्रस्तुत की है और बताया है कि ड्राfप्टग किस प्रकार का होना चाहिये। इसमें अगर आवश्यक सुधार हो तो निश्चित तरीके से वह्ट एक अच्छी व्यवस्था होगी। मूल उद्द्श्व जिसे लिए यह् सोसाइटी बनाई गई है उसका वणंन क्जाज (4) में इस प्रकार है :
4. संसाइटी को अपने कृत्यों का, जिनके अन्तरतत त्रिशिष्टन: अनुमंधान, याहितियक पुस्तकालय, वैश्ञानिक और संग्रहालय संबंधी कार्यकलाप, पाण्डुलिखियों, गिकां और कलाकृतियों का संग्रहण नथा नियत कालिक पत्रिकाओं, पुस्तकों और अन्य साहित्रत का कार्यक्रम है, दकतापूर्वंक निवंहन करने में समयं बनाने के प्रयंज ों के लिये, केन्द्रीय सरकार संसद द्वारा बिधि द्वारा छम निमित्त सम्यक् विनियोग किए जनि के गश्चत् सोसाइटी कों प्रत्थेक वित्तीय वर्ष में ऐसी़ी घनराशियां अनुदान, उधiर के हूप में या अन्यथा हे मकेगी जो वह अवश्यक समक्षे। दन कार्यों के लिए भारत मरकार सोसाइ्टी को अपनी तरफ से सहायता देगी। क्योंकि जसा वेस्ट बंगाल के एक मान्नीय सदस्य ने बताया कि वेस्ट बंगाल की स रकार की आयक व्यवस्या ठीक न होने के कारण इस सोसाइटी को gूरी तरह से सहायता नहीं वे पायी और द्सी वजहु से यद्ह सोसाछ्टी ठीक से काम नहीं कर पायी। अस: भारत स रकार से कहा यया कि इस संस्था को अपने हाय में लेकर इस व्यवस्था को ठीक प्रकार से चलाये ताक हभारी पुरानी संस्कृति से संबंधित जो वाप्पुसिवियो हैं उनकी सुरक्षा हो से।.

मगर ऐसा केवल वेस्ट बंगाल में ही नहीं है, बल्कि ऐसी पाण्डुलिपियां हर प्रदेश में मिलती है है और उनके संबंध में आपने हस प्रकार का कोई कानून नहीं बनाया जिस से उन पाणुतिलियों की उपवस्था की जा सके। है, 1 रे टोंक जिले में एक बद्दुस ही पुराना संग्रहालय है जिसमें अरविन, परियन पाण्डुलिपियां रखी हुई है और उनकी व्यवस्था एक प्राइवेट इंडिविजुअल के हाथ में है जिसकी बजद्ह से छतनी कीमती पाणड़ुलियां लोग विद्देशों में ले जा रहे हैं और कोई हगान नहीं दिया जा रहा है। अगर इस प्रकार की कीमती चीजें विदेशों में से जायें ओर सरकार कोई हीवस्था न करे तो हमारे लिये द्रुर्भाग्यूूणं स्थिति है। इमलिये इस प्रकार की व्पवस्था सरकार को करनी चाहिए।

छसी प्रकार जैमलमेर में पुरानी विख्यात हूेंलियां हैं जिनको आर्कयोलाजिकस डिपाटंमेंट ने अपने हाथ में ले रखा़ है, लेकिन पांड़िलिवयों की ठीक प्रकार से वमृस्था नही हों रही है। उस ओर भी सरकार को ह्यान देना चाहिये कि ऐसी छमारी संस्कृति की जां पुग्रनी चीजें है उनके बारे में मी अगर किसी प्रकार का कोर्ई विल साया जाता तो उपवे हुम बगनी संस्टृति को बचा पायँंगे। ऐमा हुोना बहुत जहरी है और मंत्री जी को इस ओर धान देना चाहिये तथा जस्दी से जल्दी कोई न कोई विल लाकर से देश के बन्य भागों में भी घ्यवस्था करें। जहां की पाँ्टुलिपियां है उनका संग्रह् करना नितन्त आवप्रक है, इससे हमारे देश्श को लाम मिलेगा।

हूसरी इता यह है कि आपने बोर्ं बनाया, ठीक है। मगर जितने की छसके बों मेंम्बर होंगे उनकी क्वासिफिकेषन्स कोर नम्बर अाफ मेम्यसं का वणंन हूस विल में ही होना चाहिये था, जो कि दस fिल में नहीं है। एक माननीय सखल्य ने कहा कि अब बनाये जायेंगे तो नियम में उसका प्राघान कर दिया आयगा। नियम में तो होगा, मगर विल में भी अ्यवस्था होनी काषिते कि किस प्रकार के सोम इसके मेक्रा बन पार्येग ऐ ऐसे स्कालर्स जो इस बात के ऐेक्पर्ट हों उनको धगर इसमें समिप्रिलिब किसा घाय उसके सम्बन्ष में

कोई प्राबषान छसमें किया जाये तो बह स्वागत योग्य होगा। उससे अच्षे लोगों को इसमें सम्मिलित करने का अवसर मिसेगा। ऐली अवस्था के अभाव में, जैसा कि रो० मेद्रता ने कहा, उसमें किन्हीं लोलों का समावेश किया जा सकता है। इन चीजों को रोकने के लिये यहु व्यवस्था की जानी चाहिये।

दस बिल में सfितियां बनाने की बात भी कही गई है। ये समितियां किस प्रकार की बनेंगी, किस तरह की चीजें देखेंगी और कितनी समितियां होंगी। जो सारे कायं-कलाप को देखेंी। इस बारे में मी इम बिल में जानकारी होनी चाहिये थी जिसके अभाव में यह्ह बिल अघूरा है।

रिब्यू कमेटी की बात भी इसमें Fही गई है। रिष्यू कोन लोग करेंगे, किस्का कायं रिष्यू किया जाता है ? जो ठिसीजन लेता है, उसी को रिख्यू करने का अधिकार होता है। इसमें कमेटी के निर्धारण कि किस तरह से आपने आवस्यकता महसूस की ?

बिल के सेक्शन 11 में आपने समितियों को सुविघाएं देने के बारे में बात की है :-

सोसाइटी धारा 8 के अधीन गडित बोर्ह को और घरा 9 या धारा 10 के अघीन गठित प्रत्येक समिति को, अपने कर्संव्यों का पालन करने में उन्हें समर्य बनाने के प्रयोजन के लिये, सभी आवस्यक सुविधाएं देने के लिये आबद्ध होगी।"

वह्ह क्या आवश्यक सुविधाएं हैं जो इस बोर्ड को, समिति को ओर रिष्यू कमेटी को उपलब्ष कराबेंगे ? इस बारे में कोई प्रावघान इसमें नहीं हैं। उसका समायोजन इसमें नहीं किया गया है, जिनका दुछपयोग बाद में होगा। इस प्रकार की जितनी मैसेलिटीज हैं हमारे अधिकारी वर्ग हीवारा उनका समावेश इसमें बाद में किया जा सकता है। इसलिये उन कौसेलिटीज फा भी जिक्र निस्षिष्ड तरीक से इसमें होना चादिये ।

सोसाइटी की परिषद् ने सोंसाइटी या उसके किसी भाल के सम्बन्ध में चक्तियों का अतिक्रमण किपा हैं या दुरुपयोग किया है तो केन्ट्रीय सरकार उसका कार्य-भार संभास लेगी, इसका भी प्रावघान आपने इसमें किया है।

नियं ${ }^{-1}$ ण में ले लेने के बाद एक या दो जो भी आप उपयुक्त समश्नंगे, उनके जिन्मे आप सारा काम दे वेंगे। उनको उसी प्रकार का अधिकार होगाए, जिस प्रकार का अधिकार काउंसिल को हैं। मेरा कहना यह्ह है कि जिन लोगों को भारत सरकार वहां बंठायेगी, उनको किस तरह का अधिकार होगा ? काउंसिल का जो अधिकार था, सभी, उन्हों के तहत जिनको आपने अधिग्रह्रण के बाद बैठाया, उनको किस तरह के अधिकार दिये जायेंगे ? इसका कोई प्रावधान इस बिल में नहीं है।

क्लाज 15 में नियम बनाने की शाक्त का प्रावधान किया गया है। सरकार को इस विधेयक में बोर्ठ, समिति और रिख्यू कमेटी के नियम बनाने के अधिकार-क्षेत्र के बारे में जानकारी देनी चाहिए थी।

में समझ्षता हूं कि बिल के प्रावधानों को देखते हुए ओर क्लेरिफिकेशन के अभाव में यह बिल अधूरा है। इसलिए मंत्री महोदय से मेरी प्रार्थना है कि वह इस पर और गोर करें। उपयुक्त प्रावधानों के अभाव में यह्ह सोसाइटी एक सिक यूनिट बन गई है। अगर इस बिल को कमियों को दूर न किया गया, तो भविष्य में इसके फिर सिक यूनिट होने की संभाबना है। मंत्री महोदय एक पूरा बिल सदन के सामने लाएं, ताकि यह सोसा० यटी ठीक प्रकार से चल सके।

DR. VASANT KUMAR PANDIT (Rajgarh): Mr. Chairman, I congratulate the Govetnment for having given thought to taking over this Institution as an institution of national importanco.

But I also agree with my friend Hon. Shri Mool Chand Daga that the legislation before ua is ratber hasty or half-hoarted and that
it is being rushed through.
I have to say that there is no haste to rush through it, because this is not an ordinary library. This is a society. It is a special society. Library is not a mivement only. It is a science.

After the attainment of freedom, in the first decade, there was a librery movement all over. There was the Society like the Royal Asiatic Society of Bombay. We took out the word 'Royal' and now it is called Asiatic Society of Bombay. Here is also the Asiatic Society of Calculta and the Royal Orienta! Library of Madras. Its national importance was recognised long back.

Now the Government has come forward and I congratulate the Government for having done it.

I have my misgivings on many points. I was for 16 years a Member of the Managing Committe of the Asintic Society of Bombay. Having aked for a grant from the Central Government, we were also saddled with the work of receiving and stocking publication of tive copics of each publication uncer the Puticuations Act. All our godowns were full. We could not take out the trash from the important ones. If some such vicarious liability could be thrust upon us in this library, its purpose as a specialised library will become illogical. Justice William Junes was on the same line of thinking as Max Muller, Prof. Whitney and many other Jndology scholars at that time. There was a special furpose for this library which is collection of masuscripts, republication of bocks which became out of date and collection of rare coins. It is almest a muscum of literature, and therefore there are misgivings on the part of Sbri Mool Chand Daga and many other Members like me who spoke on this subject. If this Society goes into the network of a bureaucratic administration, the whole purpose and the main objective of the whole Society will be lost.

1 would like to know from the Hon. Minister, out of the allocations and funds, that will be given to the library, how many
old manuseripts in tattered condition will be micro-filmed?

What will be done to maintain them? It is not that the West Bengal Government had no money, but they do not have sufficient money to do all these specialised things which they expect. Now that the Government is taking over the Society, they must do all this. I thought that in the Statement of Objects and Reasons some concrete programme would be there to maintain the sanctity of the library, not merely running it through some bureaucrats, having a Board, Review Committec and several other Commiltees. I do not know how many of these Commitices will be formed and for what purpose. There was a National Board of Museurns formed in the last Lok Sabha and I was appointed on that as a member. But net a single meeting has taken place. I do not kno:v whether the Board is in existence or not. I was duly clected by the Lok Sabha. Not a single meeting has been held. Similarly, some such Board will te formed where there will te no meeting at all, because library dees not get that much of priotity. This is a specialsed library. What particular dutics and functions will this specialiced library perform after the Governnent takes it ovec? 1 have to draw the attention of the Government to this aspect. The question of shorlige of funds should not te there for collection of the rare manuscripts, for buying more and more manuscripts, for making the library more expansive and comprehensive, for busing of rare coins and rare periodicals, for reprinting of ancient literature, etc. If this purpose is going to be achieved, then you have my wholehearted support for this measure although the Bill is very badly drafted because of which, 1 am afraid, there is a lot of scope for mischief or possible nonfulfiment of the laudable objective or purpose for which Government has come forward before this House with this Bill. This is a technical library. There are now rechnologists in library science. W'e have now musicologists and museumologists. What type of people are going to be selected and inducted on the Board, I do not know. We had atalwarts like Prof. R C. Mazumdar, Mahamahopadhyaya Dr. P.V. Kane, Dr. Jaiswal, Dr. Ganganath Jha and such other persons who know what the value of the

Jibrary is. If such people are taken on the Board, I will be very happy. I do not waok to say anything dorogatory about bureauerats, but there is a style of thinking on their part. They are not permanent, they are changed. We want to have a solid Board which will go into the main objectives for which Justice William Jones had formed this library. You have to expand on that objective. It is now stagnant. I will narrate one instance. For my Pb.D., when 1 wanted a manuscript, I got it from the India Office Library, London. There each folio was placed within two cellephane paper and the whole thing was well bound. But all the manuscripts which I used from the Asiatic Society, Calcutta, Patna, Bikaner, Jalpur and so on were in a attered condjtion, and every time I used to lift a folio, it used to get torn. If another two or three research scholars handle it, the whole thing will be completely torn. I would, therefore, like the Government to tell the House as to what they are going to do to maintain and expand this library. Whether you appoint one Board or ten Review Committees, I am not concerned with those things. 1 am only concerned with this: when you are taking it over after 200 years, if you really mean something good, you should spell it out before the House. Then the purpose will be served.

धी हरीश रावत (अल्मोढ़ा) : सभापति महोषय, माननीय उागा साहब ने इस बिल के विभिन्न प्राविजन्त का जिस तरीके से पोस्ट मार्टंम किया है उसके बाद में समझता हूं हन प्राविकन्त के विषय में बहृत कुछ कह्टने को पहां पर बचता नहीं है। एशिभाटिक सोसाइटी एकमाप्र रिसर्व का स्थान नह़ीं है बल्कि छमारी जो संस्कृति है ओर हृमारी संस्कृति का जो विकास का पुराना दोर है उन सबका संत्रहालय है ओर हैं माननीय किका मंनी को बधाई देना चाहूंगा कि वहां की गवनिग बाडी की मांग पर या बो प्रब्ड वर्ग है हमारे देग का उसकी मांग पर इसको नेशनल छम्पाटेस का मान बर छसके लिए वह्ह बिल से आई हैं। और सधन को कांफिडेन्न में लेकर इसमें सुधार करने की व्यवस्था की है। 青 समक्नता हूं इस बिल के पारित होने के बाद छस संस्था की स्थिति में सुधार बायेगा। जो उसका मवन है, जो अपने आप में
 सुधार नहीं करते हैं या घलवक घहां की पाणु. लिखियों कौर दुर्सभ श्रंयों को किसी बन्य स्थान पर नहीं से बकर रखते 事, वब तथ मे समझ्नता हूं इसके पीक्षे बो अववका उद्येपय है, वह खघूए ही रह बायेगा।

इस बिल में विभिन्न प्रकार की ब।हीब बनाने की जात कह्दी गई है। मेरे मिश्र ने यह्ह आवांका जाहिर की है कि स्नके जरिए इसकी स्वायत्ता कम होगी भोर बहां पर अधिकारियों का वर्षंस्व रहेगा और इस प्रकार हस सोसायटी का जो काम है, जो उसका स्वरुप और उद्देक्य है, वह्व पूरा नहीं होगा। मैं भी धपने को दस वाशंका के साष जोड़ता हूं और किष्षा मन्घी से ,निवेदन करना चाह्ता हूं कि वे सदन में इस भय का निराकरण करें औरे इस बात की घोषणा करें कि ठ्यूरोक्स्स के स्थान पर प्रवुद्ध सोगों को वहां पर लिया जायेमा। साथ ही साथ जो प्लारनगत-बोर्ठ बनाने की बात है वह्ट माव एक बाही बनकर नहीं रह ज।येगा बल्कि जंसा इस संस्था का बतीत रहा है, उसी प्रक्रा इसका भविष्य बनाने में भी सहायता मिल सकेगी तथा हमारे विद्वानों के लिए यद्ह संस्था एक उत्तम रिसर्च सेन्टर बन सकेगी, छस प्रकार की क्यवस्था हो सकेगी। मुक्षे उम्मीद है कि हामारी सरकार जिस प्रकार से अन्य चीजों के लिए जागरूक है, इसको भी ध्यान में रखा जायेगा तथा मन्र्री जी जिस उम्मीद के साय यह्ट बिल लाई हैं वह् उम्मीद पूरी हो सकेगी।

घी हरिकेछ्ञ बहादुर (गोरखपुर) : सभापति जी, माननीय मत्र्री जी ने अभी जो एशियाटिक सोसायटी के बारे में अपना बक्तघ्य दिया है, उससे स्पष्ट हो जाता है कि यद् संस्था एक बहुत ही महृत्बपूर्ण संस्षा है कोर मुस्य सूपप से अनुसन्धान के क्षें्र में ओो इसका योगदान होना चाईिए उस पर अपर विश्षेष रूप से ह्यान देने की कोषिश की जाए तो मुझे ऐसा लगता है कि यह्ट संस्था देश के विभिन्न क्षेषों में बहुत ही महास्वपूर्ण भूमिका अदा कर सकली है। लेकिन यह्ह जहरी हैं कि अनुसन्षान कायोंको देक्ष की सनदा के बाल जोष़ा जाए।

बालकल कहीं भी जो अनुसंधान होते है उनले श्राष: देला जाता है विश्वविधालवों में घुल्य स्प से बोधिक क्षेत्र में या एके हेंिक तरीके से जो कार्य होते हैं उसमें किसी विशेष जान के बिस्तार के बारे में तो आगे काम किया आा सकव्व है सेकित उस पूरे कार्य को यदि जनता की आवस्षक्षातों के साथ नहीं जोड़ा मया तो उसका महल्व कम हो जाता है। इसलिए मैं माननीब मन्ग्री जी से याप्रह्र करूंगा कि इस संस्था के उद्देष्ों को ध्यान में रखते हुए यह्टे देखें कि जो अनुसंघान कार्य इस सोसायटी के द्वारा किग् जाते हैं वह्ह हमारे समाइ ओर देश्न की आवश्यकताओं के बनुूूप हों।

दूषरी बात पह है कि जहों तक इस संस्था की स्वायत्तता का सबाल है वह् बनी रह्नी बाहिए। सरकार को देबना चाहिए कि इस विल के प्राषघानों से कहीं ःस संस्था की स्वायत्तता ही बतरे में न पड़े जाए। आप बित्तीय सह्वयता तो वें, लेकिन प्रश्रासनिक नियं क्रण अपना न रबें, ताकि वह् संस्या ठोक ढंग से उन्नीत कर सके।

अंतिम ओर बहुत ही महृत्वपूणं बात पह है कि अगर भवनों का निर्माण आाप नहीं करबाते हैं, तो पांडुलिपियों के रखने की ख्यवस्वा ठीक प्रकार ते नहीं हो पाएगी। इसलिए इस सरकार को चाह्दिए कि इस को अधिक से अधिक अनुदान देकर भवनों के निर्माण की व्यवस्था कराए।

इन भब्दों के साथ में दम विषेयक का समर्षन करता हूं।

धी अरतुस रूसेष कापुली (घोनमर): मोहृतरम चेयरमंन सर, वहु कबल जो एक्षियाटिक सोसापटी के नाम से एवान में पेक्र किया बया है मैं दिल की गहराई से इसका समर्यंन करता दू दू मैं समझ्भता हूं कि पूरे मुल्क में जो हस किस्म के रंलिषस हैं, उनकी हिकाजत नहीं हो रही है, जिसका कि हृमाे को जी के साथ संबंघ है। हभारी प⿸्च्नान है। रंलिकस ओर मिटरेषर बरेविक, संसकृत ओर परशियन हन सारी भाषाओों में बहु₹ वड़ी सामयी का हमारे गास ध्याना है, जिसकी कि हुमें हिफाजत करती है। है समझता

हूं कि. सरकार ने यह फदम उठाकर एफ उम्मीब की किरण पैदा की हैं और इस fिलसिले में ओर भी कदम उठाए जायेंगे। इस बिल को देखने से मानूम होता है कि एकियाटिक सोसायटी के नाम से यह्ह इन्स्टीतूफन 15 जनवरी, 1984 में कमकता में कायम किया गया था। यदि इस बिल के बारे में में अपनी राय कायम करूं, यवि सुष्तलिक संकशन्स पर गोर कि.पा जाए, तो बैक्नन-7 में बहहा गया है —
'Prior approval of Central Government necessary for certain action by Society'.

सैकफ्नन-8 (1) में कहा गया है प्लर्तनिग बोर्ं बनेमा, चेयरमंन बनेगा ओर मेम्बर बनेंगे ओर सारी को सारी पावसं सेन्टर ने अपने हाथ में रख रखी है। संभान-9 (1) में कहा गया है-
'The Central Government may, by notification in the Official Gazette, constitute as many committees, as and when it considers it necessary,......"

इस तरीके से संष्फन-12 (1) में
-Power to issue directions to Society'.
सैक्नन-13 में कहा है—
-Power of Central Government to assume functions of control.'

इन सब संव्भन्स में सारी की सारी पावर्स बेन्ट्र्प गवनंमेंट को दी गई है। मैं समझ्ताए हूं कि एभियाटिक सोसायटी बेस्ट बंगाल में है तो कुछ न कुछ पाटिसिपेशन वद्धां की सरकार का भी होना चहिए। बराबर का हिस्सा न सही तो कुछ हब तक हिस्सा तो उनका होना चाहिए। वाकि ओो प्रोषाम बनेखा, खच्च होगा, बोर्ट बनेगा, मिम्बसं बनेगे, तो उनमें भुकामी सरकार का भी दिस्सा होना चाहिए। सारी की सारी पाबसं अपने हाष में रखकर वैस्ट बंभाल की सरकार को यह्ट जारिए नद्रों होना चाहिए कि उसको बाइर बकेल किया गया है। संस्था चाहे बैस्ट बंबाल में हो या किसी मी स्टेट में हो, जन्मूकाममीर में हो, सभी स्टेट का छक्यूवल छन्टरेस्ट हैं, इस हम्सटी चूशन को विध्दा रह्बने के लिए, अभिव त भष्ब करने के लिए, फैसाव करने के लिए धर

उसकी हिफाबत करने के लिए।
छूसरी बात मूं अपनी स्टेट के बारे में भी अर्ष करना चाहता हूं। अम्मूनकाएमीर की सरकार ने भी कुछ इदारे बनाए हैं। अन्मू-काएमीर कन्वरल एके डमी के नाम से भी एक संस्था है, जिसमें सिटरेषर रबा हुआ है, बहुत सी रैंलिक्स और मूर्तियो भी रखी हुई हैं। अाटर, लैंग्वेजेज ओर कल्चर के फोबों में तरककी और फंलाव का काम हो रहा है। लोगों के पास कीमती नवादरात का जखीरा मोजूद है।

ये सारी बोजें आटं-वोसेज हैं, जिन को हासिल करने के लिए उन के पास पंसा नहीं है। लेकिन हमने यहु देसा है कि यहो पर दो अमली हो रही है। मकंजी सरकार कुछ इस तरह्ह की चीजों को बरीद रही है। हमारे यहां एक "महजूर काश्मीरी" शायर हुए हैं उनकी बहुत सी तसानीफ है जो स्टेट गवर्न मेंट के हाय नहीं लगीं, मकंजी सरकार ने उनको ह्वसिल कर लिया। जबकि मकंजी सरकार का यह फर्ज है कि ऐसी चीजों के हासिल करने में स्टेट गवर्नमेंट की मदद करे। पूरे मुलक के अन्दर छस तरह की. चीजें फैली हुई हैं और बिकती जा रही हैं। मरंजी सरकार जो बिल लाई है, मुझे बहुत घुशी है, वृद इसको जरूर पास करे, लेकिन ऐसे कामों में रियासती सरकार को नजर-अन्दाज नडीं करना चाहिए, ऐसे कामों में उनके पारिसिपेषन का प्रा ख्याल रखे ।

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'Prior approval of Central Government necessary for certain action by Society.'
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'The Central Sovernment may, by notification in the Official Gazette, constitute as many committees, as and when it considers it necessary.......
اسهرية سيكّن با) با (1)
'Power to issue directions to Society'.
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'Power of Central Government to assume functions of control.'

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भी रीत लास प्रसाब बर्मा (कोहरमा) : सभापति महोदय. सबसे पहले तो भै सरकार को इस एशियाटिक सोसायटी विधेयक को वहां लाने के लिये घन्यवाद देता हूं। यहि वास्तव में बहृत श्राघनीय विल है— 200 वर्ष पूर्व स्वर्गीय विलियम जोन्श्र ने इस सोम।यटी की स्थापना की थी जिस में पिछते 200 वर्षो में भारतीय कला-कृतियों ओर संखृृति की बहुमूल्य धरोहर को संग्रहीत कि.या गया। आज इस संस्था का राष्ट्रीयकरण करके. निजितित रूप से आपने एक सराहीनीय काम किगा है और इससे इस संस्था के संस्यापक की आड्मा निfि्वत रुप से प्रसन्न होगी-। इस संस्पा ने पिछले 200 वर्पों में 12 हजार से अधिक पाण्डुलिणियं, 50 हैजार से अधिक प्रन्थ और बहुत बड़ी संख्या में स्वर्णं तथा रजत सिकेे एकत्रित किये जो ह्रमारे शिक्षां और संसकृति मंच्रालय के लिए โfििचत रुप से एक राष्ट्रीय धरोहर सिद्ध होंगे।

इसमें कोई सन्देह नहीं कि इस तरह की धरोहर की रक्षा करना केन्द्रीय सरकार का कर्तुठ्य है लेकिन जंसा कुछ मित्रों ने कहा है—विश्रेष कर हमारे वेस्ट बंगाल के सदस्य ने कहा है-कि इस प्रकार के विधेयक से केन्द्रीय सरकार का नियन्त्रण और प्रभाव उस संस्था पर ज्यादा बढ़ेगा। किसी हद तक यह बात गलत नहीं है क्योंकि हस बिल में जो ल्लानिग बोर्ड और ₹मेटियों की वपद्यन्था रखी गई है उसमें केन्द्रीय सरकार का प्रभुत्व बहुत ज्यादा बढ़ जाता है और जब राष्ट्रीय हित के दृष्टिकोण से कोई बिल तैयार किया जाता है तो उसमें केन्द्रीय सरकार का दायित्व बहुत बढ़ जाता है। इस विधेयक के अनुसार आवंटन भी बे.त्द्रीय सरकार को करना है. ले मिंन जितनी क.मेटीज बनाई गई हैं उनका कोई हिसाब नहींी है। कायदा यद्ह है कि जब भी कोई किल बनाया जाता है तो उसमें हर चीज की संख्या निर्धारित की जाती है लेकिन इसमें प्लानिग बोडें और कमेटीज की संख्या का पता ही नहीं लगता। मुझे तो ऐसा लगता है कि जो 36 लाख का आवंट्न इसमें किया गया है, उतना पैसा तो दिल्ली से कलकत्ता ओर कलनता से f.बली आने जाने में हो च्यय ह्ا जायगा। जबकि स्र्गीय विलिगम जोन्स की भावना के अनुमार इस सोसायटी में अनुसंधान होना चाहिये, जो भी द्ममारी कला और संस्कृति से सम्बनिधत वस्तुएं हैं उनके इतिहास की खोज होनी चाहिये, अधिक से अधिक पंसा ऐसे कामों पर खचं होना चाहिये लेकिन जैसा दिखाई पह़ता है इसमें जो फाइनेन्छियल रिखोट तैयार होगी। उसमें भी हम समझते हैं पवागों हजार एकया खर्वं हो जाएगा। फिर कमेटी में fिंने सदस्य होंगे, उन पर कितना खचं होगा? में समझता हूं कि 36 लाब रुप् का आवंटन तो इली वक्कर में लग जाएगा। बर्चे का एक साइकिल चलेगा और उसी में वह खर्च होता जाएगा।

जो सोसायटी 1784 में स्याषित हुई थी जिसमें कि दो सो वर्षों के अन्दर जितनी कालाकृतियां एकृित की गई, में समशता हूं कि उनको चार-पांच गुना वढ़ाया जाना चनिहए क्योंकि कलकत्ता एक अन्तर्राष्ट्रीय महानगर है।

इस महानगर का आाज से नहीं, बहुत सपय से अन्तर्राष्ट्रोप मृँव्व बला आर रां हैं। इस सोतायटो में अन्तर्र户्ट्रीय विद्यानियों ओर विद्वानों का एक अप ता स्यान है। इसलिए मैं चाहता हूं कि इसंते लिए अधिक आवंटन किया जाना चहिए और इग ज्ञात का प्रयास किया जाना चाहिए कि जो भी इसके लिए भाषंटन हो वह केषल बधिकारियों पर ओर बोटें के में्बरों पर ही खर्ष न हो। मुजे अाश़ है कि मंत्रो जो जब जबाब देंगी तो वह यह बतायेंगो कि किस तरह से इसमें बर्च होणा।

इन शह्तों के साथ में इस बिल का समयंन करता हूं।.

इिक्षा और संस्ृृति त५ समाज कल्पाज मंश्रासयों की राज्य मत्रो (ध्रोमती गोला कोल) : मान्यवर, अभी माननोय सद₹यों ने एfियाटिक सोसापही बित् के ऊार अणनी-अपनी राय दी ओर थोड़ो-वहुन अपनी दिककतें भी बतायों। मिं सबकी बहुन आभाते हें और मुझे इस बात की चुखी है कि मुख्तलिफ दल के लोगों ने इस बिल में अपनी दिलचसी हिबाई। न केषल बंगाल के माननीय सदस्य, वहिक अभ्ग माननीय सदस्यों के दिमाग में जो गतरफफहमयां आ गई हैं, उनको दूर करना मेरा फ़्ग हो जाधा है और में पह कोसिश कहली कि उन गलतफहिमयों को उनके दिमाग से साफ कर दूं जिसमेनि के पह समक्न सकें कि पह कितना बढ़िया बिल आया है।

मबसे पहृने में पह जानना चाहती हूं कि हमारी एनियाटिक सोसायटी के कौंसिल के जो 1984.85 \% मे म्बर हैं, वे वंसे के बेसे हैं जिनका कि इलेक्षान हुआं है। । के वहीं के वहीं हैं। उनमें प्रेनीडेंट हैं, चार वाइस प्रेसीडेंट हैं, जनरल सेक्रेटरी हैं ओर नो सेक्रेटरी हैं, कौसिल के मेम्बर हैं, चार सेन्ट्रल गवर्नमेंट कें हैं, वेस्ट र्प्रेजेन्टेरिब हैं, वेस्ट बंगाल के रेंजेन्टेटिव भी हैं। इसमें काबित लोग हैं। पुणे के श्री दांडेकर हैं। सब इसके अन्दर हैं। इस सोसायटी का जो काम करने वाले हैं, वे वही है।

आपको मालूम है कि छस सोषाएटी में 11 सो

मेम्बर हैं। इस्समें वे हो लोण होते हैं जो कि पकेलिसे होते हं। उनमें से ही चुनकर के ऊपर आाते दै। किर यह कहना कि कोई टाम, डिक, हेरी इसमें आा जायँये, यह सही नहीं हैं। पता नहीं माननीय सदस्य ने ये एांद्द किमे कहृं दिये। मुके इसका बड़ा अफसोस है। इसमें बड़े काविल लोग हैं। इसकी काटोनोमी बैसी-को-बंसी रहेगो।

जैसा कि बताया गया कि कोfिल अफफ सोसाहटो ने सरकार से आपह किया था कि इसको ते लेना धाहिए। छसमें वंसे की कमी थी जिसकी वजह से काम ठीक से नहीं चल रहा था। जो इसमें बराबी आा चुकी घ़ी, अब हसे उससे ऊपर उठाने की कोfिए की जा रही है। हमारे जो माननीय सदस्प हैं वे इसको देब्ढं ओर समस्षे कि यह कितना मुर्किक काम है। फिजूलखची के बारे में भी यहां कहा गया। है इसके बारे में बताना चाहती हूं कि सरकार इसके मेन्टीनेंस के लिए 21 लाब हपया साल का देने वाली है। डेवलपमेंट के लिए 15 लाब्ष है। कुल मिलाकर 36 लाब होता है। एक माननीय सदस्य ने कहा कि सारा पैसा कमेटीज में बर्वं हो जाएगा। और बोर्ड पर बंचं हो जायेगा। बोडं के लिए अलग व्यवस्था रबी गई है और कमेटीज के लिए अलग से से ख्यवस्था रखी गई है। मीटिंग्न करने के लिए ओर आने जाने के लिए अलग से 5 लाख रुपए का घंतजाम किया गया है। तो किसी के दिल में ऐसी भावना नहीं होनी चाहिए कि इस पीसे का दुरुपयोग होगा। एक फाइनेंस कमेटो बनी है जो सब चीजों को देडेगी। उेबलपमेंट प्रांट अलग से है। इसमें फोटो उाकूमेंटेशन का काम, बाइसेटेटनरो पहिलकेषन, लेमीनेशन, रेस्टोरेंट्स आफ पैंटिंग्स, किताबों की सुरक्षा के लिए हवा का उचित प्रबन्ध, इस तरह के काम होंगे। इसके अलावा जो वर्कआाउट किया गया है उसके अनुसार 2 करोड़ु खपया बर्च होगा। कहा गया है कि अन्छी विल्डुग छोनी षाहिए। बाइसेटिमरी बिल्डिन का एम्सटेशन किया जाएगा। उसके लिए सातवे प्लान में डेके करोड़ रूपा रबा गया है। अयर अागे पल कर बोर पैसे की जलरत होगी तो उस पर मी घ्यान विया जाएगा। हूस सारे मामले को

हल्केपन से लिया गया है, ऐसी बात नहीं है। धी छागा जी ने कहा कि एक सेलेकट कमेटी बनाई जानी चाहिए। इसको दो सी साल हो गए हैं ओर कुछ साल तो यह ठीक चली होगी अब काफी समय से खराब चली। कई माननीय सदस्य विछले साल से कह रहे हैं कि इसको जल्दी कीजिए। में समझ्नती हूं कि सेलेक्ट कमेटी में भेजने से और देर होगी और यह मुनासिब नहीं होगा। डागा जी ने यह भी कहा सेंट्रल गवर्नमेंट कांफीटेंड नहीं हैं-इट इज रिलेटिड टू एंटी 63 सेंट्रल लिस्ट, तो यह कहना सही नहीं है। हमारा जो स्टेटिस्टिकल इंस्टीट्यूट है, रजिस्टर्ड सोसायटी है और इंस्टीट्यूशन आफ नेशनल इंपोटेस एक्ट आफ पारलयामेंट 1959 में हुआ था और हम उसी को फालो कर रहे हैं एसियाटिक सोसायटी में । उसी पैटर्न को अडाप्ट किया गया है । यह सोसायटी विछले 25 साल से काम कर रही है और किसी ने उस पर उंगली नहीं उठाई है। अब जो हम बना रहे हैं वह उसी आधार पर बना रहे हैं।

यह भी सही है कि यहां पर बहुत सारी कमेटीज हैं। जैसा कि मैने यहां पर बताया है कि दस सेक्षेटरी हैं। दस किस्म की एक्टीविटीज के 10 सेफेटरी हैं। इतनी बड़ी सोसायटी है, इतना बड़ा प्रोग्राम है तो उसमें अगर कमेटीज होंगी ओर ज्यादा सेक्केटरी होंगे तो यह कोई ताज्जुब की बात नहीं है। इस तरह से करने से स्पेशीलाइज्ड अटेंशन दी जा सकती है। मैं समझ्नती हूं किं यह मुनासिव है।

हमारे नगिरि साहब ने भी बहुत एरीशिएट किया। इसमें जो किताबें ओर पाण्डुलिपियां आदि हैं, उनकी देखभाल की जायेगी। निरि साहब ने कहा कि कहीं ऐसा न हो कि सोसायटी का पैसा ᄃलानिग बोर्ड द्स्त्तेमाल कर ले। मेंने बता दिया है कि उसके लिए अलग से पैसा रखा गया है। उन्होंने तंजार लाइब्रं री का भी जिक्र किया था।

We are in correspondence regarding that Tanjavur Library in Tamil Nadu. We are at $i t$, and we are in correspondence with the Tamil Nadu Government.

MR. CHAIRMAN : It is a very good

## library.

भ्रीमती शीला कौल : प्रो० मेहता ने कहा कि ऐसा नहो कि इसमें सेंट्रल गवन्नमेंट की ही रिव्रेजेन्टेशन हो और कुछ न हो।

The West Bengal Government is already represented in the Council ; and it is also represented in the Standing Finance Committee of the Society.

रिव्यू कमेटी होने का मतलब है कि चार-पांच साल के बाद यह देखेगी कि कितना काम हही हो रहा है ओर कहां कमी रह गई है। में समझती हूं, यह बहुत अच्छी चीज है। व्यास जी ने टोंक और जैसलमेर का भी जिक्र किया। मुझे भी वहां जाने का मोका मिला या।

उस वक्त मेरे दिमाग में आया कि जो कुछ प्राईवेटली रखा हुआ है, इसको कब तक रख सकेंगे क्वोंकि राजस्थान में टैम्प्रेचर का बहुत फर्क पड़ता है। यह जरूरो है कि हमें उसके बारे में ध्यान देना चाहिए। उन्होंने यह भी कहा था कि पता नहीं बोर्ड में कंसे लोग होंगे ? में बता देना चाहती हूं कि इसमें सभी कालिफाइड लोग होंगे। ऐसा-वैसा आदमी ई समें रखा नहीं जा सकता।

धी रशीद मशूब : इसका मतलब है, बर्गर पढ़ेलिखं होंगे। …..(ध्यवधान)


श्रीमती शोला कोल: हमारे, रवीन्द्र नाथ ठाकुर थे । उनके पास कोई डिग्रो नहीं थी। उनका मुकाबला कोई नहीं कर सकता था। हसलिए, चेयरमैन, मैंबर्स सभी चनालिफाइड होते हैं। यह जरूरी नहीं कि डिग्री हो। आपको पता है कि आजकल कैसे डिग्री ली जाती है ? श्री काबुली जी ने कहा कि वैस्ट बंगाल का रिप्रेजन्टेशन होना चाहिए। वैस्ट बंगाल का स्टैन्डिग फाइनेन्स कमेटी ओर कोन्सिल में भी रिप्रेजन्टेशन है। श्री रावत ने कहा कि पता नहीं इसमें केसे लोग हींगे ? में कहना चाहती हूं कि इसमें एकेषेमिमियन्स होंगे

जो इसको चला सकें। हरिकेश बहादुर जी ने कहा कि पता नहीं इसमें केसे रिसर्च होगी। वे स्वयं इंजीनियर हैं ओर जानते हैं कि रिसर्च कससी होनी चाहिए। वैसो ही होगी जैसी कि होनी चाहिए। मेरा खयाल है, मैने सारे पाइंट्स कवर कर लिए हैं। मेरी प्रार्थना है कि इस बिल को पास किया जाए ।

MR. CHAIRMAN : The first amendment is of Shri Mool Chand Daga. Mr. Daga, do you press it, or want to withdraw it ?

SHRI MOOL CHAND DAGA : I do not press it.

MR. CHAIRMAN : Does the hon. Member have the leave of the House to withdraw his amendment?

HON. MEMBERS : Yes.
The amendment was, by ltavc, withdrawn.
MR. CHAIRMAN : The question is:
"That the Bill to declare the institution known as the Asiatic Society having at present its registered office in Calculta to be an institution of national importance and to provide for certain matters connected therewith, as passed by Rajya Sabha be taken into consideration".

The Motion was adopted.
The House will now take up clause by clause consideration of the Bill.

Clause 2-Declaration of Asiatic Society as an institution of national importance

SHRI MOOL CHAND DAGA (Pali) : I beg to move :

Page 1,
for "clause 2" substitute-
"2. The institution known as Asiatic Society in Calcutta is hereby declared as an institution of national importance."

You kindly go through clause 2 of the Bill which reads as follows :
"Whereas the late William Jones founded on the 15th day of January, 1784, an institution in Calcutta which is now known as the Asiatic Society and the objects of which are such as to make the institution one of national importance, it is hereby declared that the said Asiatic Society is an institution of national importance."

This can be mentioned in the Statement of Objects and Reasons or in the beginning or in the preamble. Therefore, I simply said, "The institution known as Asiatic Society in Calcutta is hereby declared as an institution of national importance." I have never seen a Bill where you have given the whole history.

I hope the Minister will accept my suggestion.

THE MINISTER OF PARLIAMEN. TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : It is perfectly all right as it is.

SHRI MOOL CHAND DAGA : Who says it is perfectly all right? When you say, it is all right, it is all right.

MR. CHAIRMAN : What he wants to propose is that he wants to delete the name of the late William Jones, etc. What the hon. Minister has got to say about it ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): We are referring it to the antiquity of the Institution. The names of Rabindra Nath Tagore and others are there.

MR. CHAIRMAN : So, you do not agree with it. Are you pressing it?

## SHRI MOOL CHAND DAGA : No.

MR. CHAIRMAN : Has the hon. member leave of the House to withdraw bis amendment?

SEVERAL HON. MEMBERS: Yes.
The amendment was, by leave, withdrawin.
MR. CHAIRMAN : The question is :
"That Clause 2 stand part of the Bill."

The motion was adopted.
Clause 2 was added to the Bill.
Clause 3-Definitions
SHRI MOOL CHAND DAGA : I beg to move :

> Page 2, line 1,-

> $$
\begin{array}{l}\text { for "includes any rule or regula- } \\ \text { tion" substitute "means } \\ \text { regulations" (3) }\end{array}
$$

You see clause 3(b)-"prescribed" means prescribed by rules made under this Act". Then you see 3(c)-"regulations" includes any rule or regulation." Anybody can understand it. Why again rule or regulation? That is what I have suggested here. This is very simple.

MR. CHAIRMAN : The hon. Minister does not want any change?

SHRIMATI SHEILA KAUL: No.
MR. CHAIRMAN : Are you pressing your amendment ?

## SHRI MOOL CHAND DAGA : No.

MR. CHAIRMAN : Has the hon. member leave of the House to withdraw his amendment?

SEVERAL HON. MEMBERS : Yes.

The amendment was, by leave, withdrawn.

MR. CHAIRMAN : 1 shall now put Clause 3 to the vote of the House.

The question is :
"Tbat clause 3 stand part of the Bill."

## The motion was adopted.

## Clause 3 was added to the Bill.

PROF. MADHU DANDAVATE : He is professional in withdrawing amendments.

MR. CHAIRMAN : Now we come to Clause 4. There are two amendments.

## Clause 4-Grants, loans etc. by Cential Government to Soctety

SHRI MOOL CHAND DAGA : I beg to move :

Page 2, lines 14 and 15,-
omit "after due appropriation made by Parliament by law in this behalf." (4)

Page 2, line 17-
add at the end--
"not exceeding fifty lakh rupees" (5)

I say that this Society should be made an autonomous body. Why should it every year come to Parliament for getting the amount after due appropriation? I say, 'No', because you are giving a grant to the Society. Clause 4 says, "The Central Gover:ment may, ... pay to the Society in each financial year such sums of money as that Government considers neiessary by way of grants, luans or otherwise." Why should it come every year to Parliament? When we want to give such grant or aid, it can be given.

SHRI SATISH AGARWAL (Jaipur): In case of 'appropriation' the Government has to come to Parliament. In the case of misappropriation the Government does not come to Parliament.

MR. CHAIRMAN : Why do you want to curtail the right of Parliament, when it is already coming here? Anyway, has the Minister to say anything ?

SHRIMATI SHEILA KAUL : No.
MR. CHAIRMAN : Is it the pleasure of
the House that the amendments Nos. 4 and 5 moved by Shri Mool Chand Daga be withdrawn?

HON MEMBERS : Yes.
Thi amendments, were, by leave withdrawn.

MR. CHAIRMAN : The question is :
"That Clause 4 stand part of the Bill."
The motion was adopted.
Clause 4 was added to the Bill.
MR. CHAIRMAN : Now we come to Clause 5, amendment No. 10 of Shri Sudhir Giri.

SHRI SUDHIR GIRI (Contai) : I move amendment No. 10 to Clause 5

I beg to move -
Clause 5-Audit of Accounts of Soclety
Page 2, line 23 to 25, -

> omit "and any expenditure incurred by him in connection with such audit shall be payable by the Society to the Comptroller and Auditor-General of India." (10)

Please refer to sub-clause (3) of Clause (5). It says that the Comptroller and Audi-tor-General of India and any person appointed by him in connection with the audit of the accounts of the Society shall have the same rights, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of the Government accounts, ..." The Comptroller and Auditor General will appoint a person to audit the accounts of the Society. And it is said that any expenditure incurred by him in connection with such audit shall be payable by the Society to the Comptroller and Auditor-General of India. I want this portion to be omitted. When the Comptroller and Auditor-General is appointing a person to audit the accounts, why should
the expenditure be horne by the Society?
The auditing of the accounts will be trea. ted as Government work and C and AG will appoint a Government official to conduct the audit. Then, why should the expenditure be incurred by the Society? I want this to be omitted.

MR. CHAIRMAN : He wants to know why the expenditure should be borne by the Society, for the audit.

SHRIMATI SHEILA KAUL : The accounts have to be examined and audited by the Auditor-General. So, the expenditure has to be met by the Society because the Society is not a Government society.

MR. CHAIRMAN : Now, I put Amendment No. 10 moved by Sbri Sudhir Giri to vote.

The Amendment was put and negatived.
MR. CHAIRMAN : The question is :
"That clause 5 stand part of the Bill".
The Motion was adopted.
Clause 5 was added to the Bill.
Clause 6 was added to the Bill.
Clause 7-Prior approval of Central Government necessary for certain action by Society

SHRI MOOL GHAND DAGA : I beg to move :
''Page 2, -
omir lines 46 to 49 (6)
SHRI SUDHIR GIRI : I beg to move :
Page 2, line 46, -
omil "extend" (11)
Page 3, lines 1 to 3, -
for "acquired by the Society with money specifically provided
for such acquisition by the Central Government"
substitute -
"movable or immovable as at present and to be acquired in future" (12)

SHRI MOOL CHAND DAGA : Many times, the hon. Education Minister has stated that they are not interfering in the affairs of this Society.

SHRIMATI SHEILA KAUL: I have never said it.

SHRI MOOL CHAND DAGA: This Society was formed under the West Bengal Societies Registration Act. So, this comes under the State List. Therefore, the Central Government cannot interfere in its affairs. That is why, 1 have moved for deletion of that clause. Therefore, I say that you cannot interfere in the affairs of this Society. This is my amendment.
15.45 hrs.
[DR. RAJENDRA KUMARI BAJPAI in the Chair]

SHRI SUDHIR GIRI : Clause 7 of the Bill provides that
"The Society shall not, except with the previous approval of the Central Government, -
(a) alter, extend or abridge...."

I want the word 'extend' to be omitted because if the Society wants to extend its purposes then what is the harm in it? Let the Society extend its purposes and do something positive. So, I want to omit the word 'extend'. Again there is a provision in this Clause that the Society shall not "sell or otherwise dispose of any property acquired by the Society with money specifically provided for such acquisition by the Central Government". I want to amend it to the effect that the Society "shall not sell or otherwise dispose of any property movable or immovable as at present and to be acquired in future". So, not only the property to be acquired by the Society with money specifically provided for
such acquisition by the Central Goverement, but I want, that movable or immovable property should not be disposed of by the Society.

SHRIMATI SHEILA KAUL: I have already replied to this.

MR. CHAIRMAN : Mr. Daga, are you willing to withdraw your amendment?

SHRI MOOL CHAND DAGA : I am not pressing Amendment No. 6 to Clause 7 of the Bill. I seek leave of the House to withdraw it.

MR. CHAIRMAN : Is it the pleasure of the House that the amendment moved by Shri Mool Chand Daga be withdrawn?

The Amendment was, by leave, withdrawn.
MR. CHAIRMAN : Now I put both the Amendments No. 11 and 12 of Shri Sudhir Giri to the vote of the House.

The Amendments were put and negatived.
MR. CHAIRMAN : The question is :
"That Clause 7 stand part of the Bill."

The motion was adopted.
Clause 7 was added to the Bill.
MR. CHAIRMAN : Now we will go to Clause No. 8. Mr. Daga, are you moving your amendments?

Clause 8-Planning Board
SHRI MOOL CHAND DAGA : I beg to move :

Page 3, line 14, -
after "members" insert "not exceeding fuur" (7)

Page 3, line 19, -
for "The term" substitute -
"The qualifications of the mem-
bers and the Chairman the term" (8)

MR. CHAIRMAN : Mr. Giri, are you also moving ?

SHRI SUDHIR GIRI : I beg to move :

$$
\begin{align*}
& \text { Page 3, line 12,- } \\
& \text { afier "establish" insert - } \\
& \text { "in consultation with the Society" } \tag{13}
\end{align*}
$$

Page 3, -
after line 15, insert-
"Provided that no person without special aptitude for the activities mentioned in section 4 shall be appointed on the Board." (14)

Page 3, line 22,-
add at the end-
"by the Central Government in con. sultation with the Society." (15)

SHRI MOOL CHAND DAGA : 1 am saying that the rules must provide for the qualifications of the Chairman and members. Otherwise, any person can be put as a member of the Planning Board, which is not proper. There must be some qualifications. If the Minister accepts this suggestion, well and good.

SHRI SUDHIR GIRI: I am suggesting by my amendments that the constitution of the Board and the appointment of members to the Board should be in consultation with the society itself. Otherwise, it will affect the autonomy of the Society.

SHRIMATI SHEILA KAUL: I have already replied to these points.

MR. CHAIRMAN : Are you pressing your amendments ?

SHRI MOOL CHAND DAGA: I want to withdraw my amendments.

Member the leave of the House to withdraw his amendments?

SOME HON. MEMBERS: Yes.
The amendments were by leave, withdrawn.
MR. CHAIRMAN : I will now put amendment Nos. 13, 14 and 15, moved by Shri Sudhir Giri, to the vote of the House.

The amendments were put and negatived.
MR. CHAIRMAN ; The question is :
"That clause 8 stand part of the Bill"
The motion was adopted.
Clause 8 was added to the Bill.
Clause 9-Committees
SHRI SUDHIR GIRI : I beg to move :
Page 3, line 23,-
after "Government" inisert
"in consultation with the Society".

Page 3, after line 33, insert
"Provided that the Society shall be consulted by the relevant Committees for their work" (17)

Page 3, line 39,-
add at the enc-
"and the Society" (18)
Page 4, line 4, -
add at the end- "

[^2]amendment Nos. 16 to 19, moved by Shri Sudhir Giri, to the vote of the House.

## The amendments were put and negatived.

MR. CHAIRMAN : The question is :
"That clause 9 stand part of the Bill"
The motion was adopled.
Clause 9 was added to the Bill.
Clause 10-Review of work done, inspection of assets etc.

SHRI SUDHIR GIRI: I beg to move :
Page 4, lines 34 and 35, -
for "action to the satisfaction of the Central Government"
substitute "any satisfactory action." (20)
MR. CHAIRMAN : 1 shalf now put the amendment to vote.

The Amendment was put and negatived.
MR. CHAIRMAN : The question is :
"That Clause 10 stand part of the Bill".
The motion nas adopted.
Clause 10 was added to the Bill.

MR. CHAIRMAN : As there are no amendments, I shall put Clauses 11 to 14 together to the vote of the House.

MR. CHAIRMAN : The question is :
"Ihat Clauses 11 to 14 stand part of the Bill."

The motion was adopted.
Clauses 11 to 14 were added to the Bill.
Clause 15-Power to make rules
SHRI MOOL CHAND DAGA : I beg
to move :
Page 6, line 26, -
(i) after "Every rule" insert"and regulation"
(ii) after "Central Government" insert "or notification issued" (9)

In this connection I would like to draw your attention to Rule 3(, )(9). It says very clearly "each regulation, rule, sub-rule, bylaw framed in pursuance of the Constitution or the legislative function delegated by Parliament to a subordinate authority is to be laid on the Table of the House." And then there are rccommendations of Committees after Committces. The Seventh Report of the Committee on Subordinate Legislation of the Sixth Lok Sabha has also recommended that when a new statute is being framed, it should be laid on the Table of the House. When you say rules, you also add that regulations and notifications, which are framed under this act, should be laid on the Table of the House.

SHRIMATI SHEILA KAUL: It is not acceptable to us.

SHRI MOOL CHAND DAGA : If it is not acceptable, I may please be allowed leave to withdraw my amendment.

MR. CHAIRMAN : Is it the pleasure of the House that the amendment moved by Shri Mool Chand Daga be withdrawn?

The Amendment was, by leave, withdrawn.
MR. CHAIRMAN : The question is :
"That Clause 15 stand part of the Bill."
The Motion was adopted.
Clause 15 was added to the Bill.
MR. CHAIRMAN : The question is :
'That Clause 1, the Enacting Formula and the Title stand part of the Bill."

## The motion was adopted.

Clause I, - the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : I beg to move :
"That the Bill be passed."
MR. CHAIRMAN : The question is :
"That the Bill be passed."
The motion was adopted.

MR. CHAIRMAN : The House will now take up items 9, 10, 11 and 12 together.
16.01 hrs.

SIATUTORY RESOLUTION RE: CONTINUANCE IN FORCE OF THE PROCLAMATION IN RESPECT OF PUNJAB, PUNJAB BUDGET, 1984-85GENERAL DISCUSSION,
*DEMANDS FOR GRANTS ON ACCOUNT (PUNJAB), 1984-85 AND
*SUPPLEMENTARY DEMANDS FOR GRANTS (PUNJAB), 1983-84

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : l beg to move :
"That this House apuroves the continuance in force of the Proclamation, dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the Constitution by the President, for a furiher period of six months with effect from the 6 h April, 1984."

As the House is aware, the atmosphere of
public order in Punjab had seriously been vitiated on account of illegal activities of the extremist, terrorist and secessionist elements in the State. In spite of having an absolute majority in the Assembly, in the larger interest of the State and the country, Shri Darbara Singh, the then Chief Minister did not wish his Cabinet to continue in office and tendered the resignation of his cabinet of Ministers effective from 6.10.1983, recommending that the Governor may request the President to exercise his power under Article 356 of the Constitution and take over the administration of the State for a temporary period. He had also suggested suspension. of the powers of the State Legislative Assembly. The Governor accordingly recommended to the President to exercise his powers under Article 356 of the Constitution and for keeping the State Legislative Assembly under suspended animation. Accordingly, Proclamation under Article 356 of the Constitution was issued by the President on 6.10.1983 bringing the State ander President's rule and the State Assembly was kept under suspended animation.

Approval of the Lok Sabha as well as Rajya Sabha for the issue of Proclamation under Article 356 was obtained on 16.11.1983. The Proclamation so approved, will now cease to operate on 5.4.1984 at the expiration of the period of six months.

Government has made various efforts to find a solution to the demands of the Akali Dal through negotiations. The Hon'ble members are aware of these. The agitation launched by the Akali Dal and the extremist violence, however, continue. The law and order situation and the activities of extremist elements in the State have been causing serious concern. Soon after the proclamation of President's rule, various legislative and administrative measures were taken to curb violence and to maintain order. There were signs of gradual improvement in the situation but there has been a set back due to the sad events of February, 1984 and the recent spurt in the activities of extremist elements.

[^3]
[^0]:    "The Committee reiterate their carlier recommendations on the subject and desire that like rules, regulations should also be laid before Parliament and there should be a provision to this effect in the relevant statutes. Like wise, ther: should invariably be a provision in the relevant statutes for publication of regulations to be framed thereunder. With this end in view, the Committec denire the Ministrie./Depatments of Government of India to examine all Acts delegating power to make regulations,

[^1]:    Shri Girdhari Lal Vyas. Please try to finish within Aive minutes.

[^2]:    "by the Central Government in consultation with the Society" (19)

[^3]:    -Moved with the recommendation of the President.

